

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.74/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: Mr. Vinod Muktinath Sharma

V/s.
M/s. Sharma Realty Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Rahul Sahasrabudhe for R ₁ , R ₂ & R ₃	Company secretary in Practice	<u>R. Sahasrabudhe</u>
2.	Akshay Udeshi	Advocate for the Petitioner.	<u>Akshay Udeshi</u>

Order

C.P No. 74/397-398/NCLT/MB/MAH/2015

1. Both sides are present.
2. When the Petitioner was asked to comply the direction of the order dated 17.05.2016; Ld. Counsel has made a statement at Bar that no amendment in the Petition is required. mes

3. Original proceedings are not on record in NCLT, Mumbai Bench, file to be requisitioned from New Delhi.
4. Keeping in view the above position, it is hereby directed for requisition of record from New Delhi Bench.
5. List this matter on 2nd September, 2016 at 10:30 a.m. for hearing.

M. K. Shrawat
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M. K. SHRAWAT
Member (Judicial)

Dated: 20th July, 2016.